

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I. A. No. 842 & 843 of 2018 in  
Company Appeal (AT) No. 179 of 2018**

**IN THE MATTER OF:**

**D. Hymavathi Reddy**

**...Appellant**

**Vs**

**Prajay Engineers Syndicate Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Aseem Chaturvedi and Ms. Wamika Trehan,  
Advocates.**

**For Respondents: Mr. Siddharth Nayak and Mr. Vaibhav Chaudhary,  
Advocates for R-1, R-16, R-18 & R-22.**

**Mr. Arjun Natarajan and Mr. Mayank Sapra,  
Advocates for Intervener.**

**ORDER**

**26.06.2018.** The Intervention Applications have been filed by Mr. Abhijeet Gupta, one of the home buyer are taken up on board. Taking into consideration, intervener Mr. Abhijeet Gupta is ordered to be impleaded as Proforma Respondent.

2. Taking into consideration the grievance made by Mr. Abhijeet Gupta, one of the home buyer, we are of the view that the competent representatives of Respondent No. 1 – ‘M/s. Prajay Engineers Syndicate Limited’, Respondent No. 16 – ‘M/s. Prajay Properties Pvt. Ltd.’, Respondent No. 18 – ‘M/s. Prajay Holdings Pvt. Ltd.’, Respondent No. 22 – ‘M/s. Prajay Land Capital Pvt. Ltd.’ and the Appellant – ‘Smt. D. Hymavathi Reddy’ should assemble in the office of the Builder between 2<sup>nd</sup> July, 2018 to 12<sup>th</sup> July, 2018 from 11.00 AM to 01:00 PM to take step for ‘Execution of Agreement’ or ‘Sale Deed’ in the light of order of this Appellate Tribunal dated 31<sup>st</sup> May, 2018. If the order is not followed in its letter and spirit and home buyers suffer or make grievance, the Appellate

Tribunal may view it seriously and may pass appropriate orders against the concerned person/party [Appellant or Representatives of Respondent(s)].

3. It is made clear that if the Appellant refuse to cooperate with the concerned respondent(s) and the home buyers suffers from 'Execution of Agreement' or 'Sale Deed', this Appellate Tribunal may allow the concern Respondent to sign such instrument even in absence of the Appellant. Both the I.A. No. 842 and 843 stands disposed of.

4. Post the appeal 'for admission' before 1<sup>st</sup> Court on **13<sup>th</sup> July, 2018**.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

*am/nn*